

O.A.NO.105 OF 2007

ORDER DATED 07.12.07

**CORAM: DR.D.K.SAHU, MEMBER(JUDL.)  
AND  
SHRI C.R.MOHAPATRA, MEMBER(ADMN.)**  
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Heard the Ld.Counsel for both the parties.

2. Previously an order has been passed by this Tribunal for payment of provisional pension within fifteen days from the date of communication of that order. But it is submitted by the Ld.Counsel for the applicant that the applicant has not received any provisional pension. Ld.Counsel for the respondents submits that the said amount has already been sanctioned but the cheque was sent in a wrong address and he is instructed that the necessary steps have been taken to send the same to the applicant. It appears that no step has been taken for release of the GPF amount. The GPF amount cannot be kept back which was due.

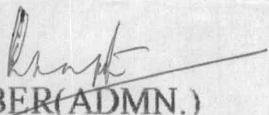
3. Accordingly, after having heard both the parties and perusal of the pleadings, we direct the respondent authorities to pay the arrear provisional pension within 15 days and provisional pension from month to month as per the rules. Steps be taken by the respondent authorities to release the GPF amount credited in the account of the applicant, within two months from the date of communication of this order.

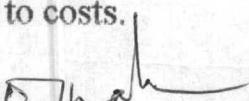
*D.K.Sahu*  
*Chhatu*

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4. Ld.Counsel for the respondents submits that the applicant is liable to pay Rs. 4.6 lakhs to Government. Thus the Respondents are directed to consider the payment of retiral benefits including the DCRG in accordance with the rules and executive instructions to the applicant and while so considering, he be given a chance of hearing about the amount he is entitled to get. This exercise be completed within three months from the date of communication of this order.

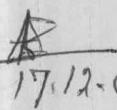
5. The O.A. is accordingly, disposed of. No order as to costs.

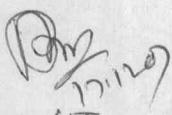
  
MEMBER(ADMN.)

  
MEMBER(JUDL.)

Order of 7-12-07

copy of order  
may be given to  
both counsele

  
17/12/07

  
S. O. (D)